

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT-VI**

**Item No. 608**  
**IB-607/PB/2020**

**(New IA) IA/3418/2024, IA/5593/2022, IA/4587/2023, IA/5451/2023,  
IA/4730/2023, IA/3291/2023**

**IN THE MATTER OF:**

**Bank of Baroda**

**...PETITIONER**

**Vs.**

**M/s. MB Malls Pvt. Ltd.**

**...RESPONDENT**

**Section**

**U/s 7 of IBC, 2016**

**Order delivered on 09.07.2024**  
**HYBRID HEARING (PHYSICAL & VC)**

**Coram:**

**SHRI MAHENDRA KHANDELWAL, HON'BLE MEMBER (JUDICIAL)**

**SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

**For the Resolution Applicant**  
**For the Applicant**

:Mr. Mohak Sharma, Adv., Adv Namrata Malik  
:Mr. Akshay Srivastava, Adv. in  
IA/3418/2024, Mr. Vaibhav Tyagi, Adv. in IA  
4730 of 2023, Adv Sanju Kumar and Adv.  
Alisha Shail in IA 4587 of 2023

**For the RP**

:Mr. Ankur Mittal, Ms. Yashika Sharma, Mr.  
Ankush Kumar, Advs. and Mr. Abhimanyu  
Mittal, RP

**For the Respondent/CD**

:Mr. Kumar Anurag Singh, Mr. Zain A. Khan  
& Mr. Dev Aaryan, Advs. in IA 5593 for  
respondents and IA 5451 for Applicant

**ORDER**

**IA/3418/2024**

Heard Ld. Counsel for the Applicant. Ld. Counsel for the non-applicant/RP is present and accept notice for filing reply to this application. Reply be filed within a period of 2 weeks. List the matter on **26.07.2024**.

**IA/3291/2023**

Heard Ld. Counsel for the RP in part. For continuation of the arguments, list the matter on **26.07.2024**.

List the matter along with remaining IAs on **26.07.2024**.

**Sd/-**  
**(Rahul Bhatnagar)**  
**Member (T)**

**Sd/-**  
**(Mahendra Khandelwal)**  
**Member (J)**